

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.7745-7747 OF 2014

MANGAT SINGH & ORS. ETC. ETC. ... APPELLANT(S)

VERSUS

STATE OF U.P. & ORS. ... RESPONDENT(S)

O R D E R

1. Application(s) for impleadment is/are rejected.

2. Learned senior counsel appearing for the appellant(s) submits that he wants to press these appeals only to seek relief under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

3. In our view, for this relief, the appellant(s) have to approach the High Court by filing an appropriate petition/application.

4. In that view of the matter, we permit the appellant(s) herein to withdraw these appeals with liberty to file appropriate petition(s)/ application(s) before the High Court within 30 days' time from today. We clarify that it is for the High Court to consider the same in accordance with law.

5. Interim order of *status quo* granted by this Court shall enure to the benefit of the appellant(s) for a period of four weeks from today.

6. The Civil Appeals are disposed of, accordingly.

.....CJI.
(H.L. DATTU)

.....J.
(ARUN MISHRA)

NEW DELHI;
NOVEMBER 18, 2015.

ITEM NO.18

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.2330-2333/2012

(Arising out of impugned final judgment and order dated 21/10/2011 in WP Nos.46358, 37119/2011, 46071/2011, 46631/2011 passed by the High Court Of Judicature at Allahabad)

DEPUTY SHARAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS

Respondent(s)

(with office report)

WITH

SLP(C) No. 36607/2012

(With Office Report)

SLP(C) No. 13642/2013

(With Office Report)

SLP(C) No. 14035/2013

(With appln.(s) for permission to file additional documents, Interim Relief and Office Report)

SLP(C) No. 10964/2012

(With appln.(s) for permission to file additional documents and Interim Relief and Office Report)

SLP(C) No. 36437/2014

(With Office Report)

SLP(C) No. 6381/2012

(With Interim Relief and Office Report)

C.A. No. 7745-7747/2014

(With appln.(s) for impleadment and appln.(s) for permission to file synopsis and list of dates and Interim Relief and Office Report)

Date : 18/11/2015 These matters were called
on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Vishwajit Singh, Adv.
Ms. Veera Kaul Singh, Adv.
Mr. Abhindra Maheshwari, Adv.
Mr. Pankaj Singh, Adv.
Mr. Gaurav Tripathi, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. S. K. Sabharwal, Adv.

Ms. Usha Nandini. V, Adv.

Mr. Rajesh Kumar, Adv.

Mr. Tripurari Ray, Adv.
Mr. Anil Kaushik, Adv.
Mr. B.S. Billowria, Adv.
Mr. Rohit Singh, Adv.
Mr. Vishnu Sharma, Adv.

Mr. Salman Khurshid, Sr. Adv.
Mr. S.C. Maheshwari, Sr. Adv.
Mr. Jabar Singh, Adv.
Ms. Nikhar, Adv.
Mr. M.P.S. Tomar, Adv.
Mr. Sanjay Krishna, Adv.
Mr. Kynphamlin V. Kharlyngdoh, Adv.
Mr. Arpit Shukla, Adv.
Mr. Vikramaditya Singh, Adv.
Ms. Sakshi Kotyal, Adv.
For Ms. Sandhya Goswami, Adv.

For Respondent(s)

Mr. C. S. N. Mohan Rao, Adv.

Mr. Deepak Goel, Adv.

Mr. Ravindra Kumar, Adv.

Mr. R. Chandrachud, Adv.

Mr. Rishi Malhotra, Adv.

Mr. S. Udaya Kumar Sagar, Adv.

Ms. Bina Madhavan, Adv.
M/s. Lawyer S Knit & Co

Mr. Ravi Sikri, Sr. Adv.
Mr. Deepank Yadav, Adv.
For Ms. Madhu Sikri, Adv.

Ms. Reena Singh, AAG
Mr. Ameet Siingh, Adv.
Mr. Anuvrat Sharma, Adv.
Ms. Alka, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) Nos 2330-2333/2012, 36607/2012,
13642/2013, 14035/2013, 10964/2012, 36437/2014
and 6381/2012

Permission to file special leave
petition(s), if any, is granted.

Delay in filing and refiling the special
leave petition(s), if any, is condoned.

Delay in filing the application(s), if
any, for substitution is condoned.

Application(s) for substitution, if any,
is/are allowed.

Application(s) for impleadment is/are
rejected.

In view of the decision of the Full Bench
of the High Court in "*Gajraj & Ors. vs. State of
U.P. & Ors.*", Writ Petition No.37443 of 2011,
decided on 21.10.2011 and the decision of this

Court in "*Savitri Devi & Ors. vs. State of U.P. & Ors.*", Civil Appeal No.4506 of 2015 etc. etc., decided on 14.05.2015, we dispose of these Special Leave Petitions in the same terms, conditions, observations and directions.

Ordered accordingly.

CIVIL APPEAL NOS.7745-7747 OF 2014

The civil appeals are disposed of in terms of the signed order.

Pending application(s), if any, stand disposed of.

(Neetu Khajuria)
Sr.P.A.

(Viond Kulvi)
Assistant Registrar

(Signed order in C.A.Nos.7745-7747/2014 is placed on the file.)